

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 615  
IB-835/ND/2020**

**IN THE MATTER OF:**

**Mr. Sanjeev Aggarwal and Ors.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Township Project Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 02.11.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor**


**:Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Akshay Srivastava and Adv. Riddhi Jain**

**For the Respondent/Corporate Debtor**

**:Mr. Divyansh Rai and Mr. Yatin Dev, Advocates.**

**ORDER**

Due to paucity of time, matter is adjourned to **24.11.2022**.



**(COURT OFFICER)**